

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1085 OF 2018 IN
DFR NO. 2307 OF 2018

Dated: 12th November, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Punjab Energy Development Agency (PEDA) Appellant(s)
Versus
Punjab State Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Aadil Singh Boparai
Mr. Gulabh Singh

Counsel for the Respondent(s) : Mr. Avinash Menon for R-1

Mr. Anand K. Ganesan
Ms. Neha Garg for R-3

ORDER
(IA No. 1085 of 2018)
(For Condonation of Delay in Filing the Appeal)

The learned counsel appearing for the Appellant prays for another two weeks' time to file his rejoinder to the reply filed by learned counsel appearing for Respondent Nos.1 & 2.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

Learned counsel appearing for the Appellant is permitted to file his rejoinder to the reply filed by learned counsel appearing for the Respondent Nos.1 & 2 in compliance of the order dated 23.10.2018 i.e on or before 27.11.2018 after serving copy to the learned counsel for the appearing Respondents,

List the matter on **27.11.2018,** as requested by the learned counsel appearing for the Appellant.

(S.D. Dubey)
Technical Member
Pr/pk

(Justice N.K. Patil)
Judicial Member